

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED NO- 1747
TO BE ANSWERED ON- 15/03/2023

NEED FOR RENEWED CLASSIFICATION OF SCHEDULED TRIBES

1747 SHRI MUZIBULLA KHAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Ministry/Department is considering any modification to the criteria laid down by the Lokur Committee in 1965 to categorize Scheduled Tribes; and

(b) if so, the details thereof and if not the reasons therefor?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) &(b): The Government of India has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified, along with ethnographic details by the State Government / UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. All actions are taken as per these approved modalities. These modalities are adequate for consideration of proposals for inclusion of communities in the list of Scheduled Tribes of a State/UT.
